

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102

IA No. 265/JPR/2021

IA No. 450/JPR/2022

CP No. (IB)- 65/7/JPR/2019

Under Section 7 of IBC, 2016

In the matter of:

M/s Neelkanth Gum and Chemicals

...Financial Creditor/Applicant

Versus

M/s Apeksha Housing Pvt. Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. AJAI DAS MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant

: Saurabh Jain, Adv.

For the Respondent

: Nivedita R Sarda, Adv.

ORDER

Heard Mr. Saurabh Jain, Adv. appearing on behalf of the Petitioner/ Financial Creditor. Ms. Nivedita R Sarda, Adv. for the Respondent/ Corporate Debtor. Learned Counsel appearing on behalf of the Petitioner/ Financial Creditor has filed an **IA No. 450/JPR/2022** under Rule 11 of the NCLT Rules, 2016 for placing settlement deed dated 01.09.2022 on record. The same is taken on record.

Mr. Saurabh Jain, Adv. appearing on behalf of the Petitioner/ Financial Creditor seeks to withdraw this present Petition. Permission granted. **CP No. (IB)- 65/7/JPR/2019** is dismissed as withdrawn.

All any pending IA(s) in this matter stand disposed of accordingly.

Sol -

(Ajai Das Mehrotra)
Technical Member

s.d.

(Deep Chandra Joshi)
Judicial Member

September 21, 2022

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